

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 51696/2023

(Arising out of impugned final judgment and order dated 02-11-2022 in ITA No. 408/2022 passed by the High Court Of Delhi At New Delhi)

THE PR. COMMISSIONER OF INCOME TAX 4

Petitioner(s)

VERSUS

MOET HENNESSY (I) PVT. LTD.

Respondent(s)

(IA No.265550/2023-CONDONATION OF DELAY IN FILING and IA No.265549/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 05-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. N Venktraman, A.S.G.
Mr. Arijit Prasad, Sr. Adv.
Mr. H R Rao, Adv.
Mr. Ashish Tiwari, Adv.
Mr. Raj Bahadur Yadav, AOR

For Respondent(s) Mr. Sumit Mangal, Adv.
Ms. Radhika Sharma, Adv.
Mr. Mayank Pandey, AOR
Mr. Ashish Kumar Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the application seeking condonation of delay as well as on the Special Leave Petition

List alongwith Civil Appeal No.3953/2017.

(INDU MARWAH)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)